

Central Administrative Tribunal  
Principal Bench

O.A.No.1623/98

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 15th day of February, 1999

Shri Kishor Kumar  
s/o Shri Sardari Singh  
r/o Rangpuri  
P.O. - Mahipalpur Harijan Basti  
New Delhi - 37. ... Applicant

(By Shri U.Srivastava, Advocate)

Vs.

Union of India through

1. The Secretary  
Ministry of Food and Civil Supply  
(Department of Civil Supply)  
Krishi Bhawan  
New Delhi.
2. The Section Officer (General)  
Ministry of Food & Consumer Affairs  
Department of Food & Civil Supplies  
Krishi Bhawan  
New Delhi. ... Respondents

(By Shri Madhav Panikar, Advocate)

O R D E R (Oral)

The applicant claims to have worked with the respondents from 24.4.1987 to 30.9.1987 and again w.e.f. 16.1.1998. He has now come before the Tribunal with a prayer to direct the respondents not to disengage him and to consider his name for re-engagement in preference to outsiders and freshers.

2. The respondents have denied the claim of the applicant regarding his engagement during 1987. They however admit that he was engaged as Daily Wager from 16th January, 1998. They further state that though the performance of the applicant was not satisfactory, on account of interim directions of the Tribunal, he was


*OR*

allowed to continue when some fresh daily wage labourers were engaged on 27.8.1998. Applicant is presently not in employment with the respondents.

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3. I have heard the counsel. The learned counsel for the applicant submits that a direction to the respondents would be sufficient that as and when the respondents need fresh labourers the applicant may also be considered keeping in view his past service with the respondents. The learned counsel for the respondents submits that in doing so the respondents will have to take into account the suitability of the applicant on the basis of his past performance.

4. Having considered the matter, I dispose of this OA with a direction that in case the respondents need fresh daily wage labourers and the applicant applies for the same, they will give due consideration to the applicant on the basis of his past service. No costs.

  
(R.K. Ahooja)  
Member(A)

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